

(b) if no steps have been taken so far, the reasons and officers responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). It is proposed to publish the Bombay area suburban time tables of Central and Western Railways in Hindi also from the next issue.

#### Retrenchment of Labourers in Sikakulama Road, S. E. Railway

13. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that several labourers were given retrenchment notices in Sikakulama Road, S. E. Railway;

(b) if so, what is the number of labourers and when the notice was given and for how many years they had worked;

(c) what is the number of new labourers appointed after retrenchment notices were given in that area;

(d) why new labourers have been appointed; and

(e) do Government propose to give work to retrenched labourers in other areas?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). 63 casual labourers had been engaged for a period of 18 days from 5th January, 1978 for a specific work. They were discharged on 23rd January, 1978 on completion of the work.

(c) and (d). No new casual labourers have been appointed.

(e) Retrenched casual labourers are re-engaged according to their seniority and requirements of any new work to be taken in hand in the area.

#### Large Industrial Houses

14. SHRI DURGA CHAND: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what are the names of the first 100 large industrial houses in the country; and

(b) what is the increase in their capital industry-wise during the last five years, year-wise?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Taking the registration under section 26(2) of the Monopolies and Restrictive Trade Practices Act, 1969 as the basis, Statement I, laid on the Table of the House [*Placed in Library. See No. LT-1520/78*], gives a complete list of the names of 81 industrial houses from which one or more undertakings are covered by the provisions of Section 20(a)(i) or (ii) of the Act and 18 single large independent undertakings which are covered by the provisions of Section 20(a)(i) of the Act.

(b) Information is available regarding capital as measured by total assets in 1972 and 1975 of 45 industrial houses whose assets in 1975 stood at Rs. 50 crores or more and is given in Statement 2 laid on the Table of the House. [*Placed in Library. See No. LT-1520/78*]. Details regarding the total assets of the top 20 houses in 1972, 1973, 1974 and 1975 have been furnished in reply to part (b) of the Lok Sabha Starred Question No. 503 answered on 20th December, 1977.